GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3089 ANSWERED ON:12.08.2005 RURAL ELECTRIFICATION

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Singh Shri Ganesh; Tripathy Shri Braja Kishore; Verma Shri Ravi Prakash

Will the Minister of POWER be pleased to state:

- (a) whether the exiting definition of an electrified village has been found inadequate as it does not meet the requirements of the rural people;
- (b) if so, the details thereof;
- (c) whether there is a need to amend this definition so as to declare a village as electrified only if a minimum number of households in that village are provided with electricity connections;
- (d) if so, the reaction of the Government thereto; and
- (e) the measures taken/proposed to be taken to amend the definition of electrification of a village?

Answer

THE MINISTER OF POWER(SHRIP.M. SAYEED)

- (a) to (e): The definition of village electrification has already been modified and has come into effect from 1-4-2004. The new definition is broad based, which includes electrification of households and other public places within village such as schools, panchayats, health centers and dispensaries etc. The earlier definition on village electrification was as under:-
- `A village will be deemed to be electrified, if electricity is used in the inhabited locality, within the revenue boundary of the village, for any purpose whatsoever.`
- The earlier definition was very restrictive and therefore needed modification. The same has been done and as per the new definition now the village will be declared electrified if -
- (i) Basic infrastructure such as distribution transformer and distribution lines are provided in the inhabited locality as well as the dalit bastis/ hamlet where it exists. (For electrification through Non-conventional Energy Sources a distribution transformer may not be necessary).
- (ii) Electricity is provided to public places like schools, panchayat offices, health centers, dispensaries, community centers, etc.
- (iii) The number of households electrified should be at least 10% of the total number of households in the village.
- (iv) Mandatory certification from Gram Panchayat regarding the completion of village electrification should be obtained.